## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI PRINCIPAL BENCH

(IB)-06(PB)/2018

IN THE MATTER OF:

IBM India Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Global Infonet Distribution Pvt. Ltd.

RESPONDENT

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 19.01.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR HON'BLE PRESIDENT

S. K. MOHAPATRA HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s):-

Mr. Mustafa Motiwala, Mr. Shwetabh Sinha, Ms. Ashmi Mohan, Advocates

For the Respondent(s):-

**ORDER** 

In pursuance of last order, an affidavit has been filed stating that the Financial Creditor is not an NBFC. The affidavit is taken on record.

## CA-37(PB)/2018

The application is allowed and the documents are taken on record subject to just except6ions.

Notice to show cause for 1st February, 2018 to the respondents be issued as to why this application be not admitted. Process dasti.

List the matter on 1st February, 2018.

(M. M. KUMAR) PRESIDENT

(S. K. MOHAPATRA) MEMBER (TECHNICAL)

V.Sethi 19.01.2018